



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Srinagar

Notification
Srinagar, the 22nd October, 2019

SRO 627 - In exercise of the powers conferred by sub-section (1) of section 11 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the State Government, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, hereby makes the following further amendments in the SRO notification No. SRO -GST-12 DATED 08 07 2017, namely:-

(i) in the Table, -

- (a) against serial number 7, in the entry in column (3), for the words and brackets, "twenty lakh rupees (ten lakh rupees in case of a special category state) in the preceding financial year", the following words, brackets and figures shall be substituted, namely, -

"such amount in the preceding financial year as makes it eligible for exemption from registration under the Central Goods and Services Tax Act, 2017 (12 of 2017)".

- (b) after serial number 9A and the entries relating thereto, the following shall be inserted namely, -

(1)	(2)	(3)	(4)	(5)
"9AA	Chapter 99	Services provided by and to Fédération Internationale de Football Association (FIFA) and its subsidiaries directly or indirectly related to any of the events under FIFA U-17 Women's World Cup 2020 to be hosted in India	Nil	Provided that Director (Sports), Ministry of Youth Affairs and Sports certifies that the services are directly or indirectly related to any of the events under FIFA U-17 Women's World Cup 2020";

- (c) against serial number 14, in the entry in column (3), after the word 'below', the words 'or equal to' shall be inserted.

- (d) against serial number 19A, in the entry in column (5), for the figures "2019", the figures "2020" shall be substituted.

- (e) against serial number 19B, in the entry in column (5), for the figures "2019", the figures "2020" shall be substituted.

(f) after serial number 24A and the entries relating thereto, the following serial number and entries relating thereto shall be inserted, namely -

(1)	(2)	(3)	(4)	(5)
24B	Heading 9967 or Heading 9985	Services by way of storage or warehousing of cereals, pulses, fruits, nuts and vegetables, spices, copra, sugarcane, jaggery, raw vegetable fibres such as cotton, flax, jute etc., indigo, unmanufactured tobacco, betel leaves, tendu leaves, coffee and tea.	Nil	Nil

(g) after serial number 29A and the entries relating thereto, the following serial number and entries shall be inserted, namely -

(1)	(2)	(3)	(4)	(5)
29B	Heading 9971 or Heading 9991	Services of life insurance provided or agreed to be provided by the Central Armed Police Forces (under Ministry of Home Affairs) Group Insurance Funds to their members under the Group Insurance Schemes of the concerned Central Armed Police Force	Nil	Nil

(h) against serial number 35, in the entry in column (3), after the entry (q), the entry "(r) Bangla ShasyaBima" shall be inserted,

(i) against serial number 45, in the entries in column (3), for the words and brackets "twenty lakh rupees (ten lakh rupees in the case of special category states) in the preceding financial year", wherever they occur, the following words, brackets and figures shall be substituted, namely, -

"such amount in the preceding financial year as makes it eligible for exemption from registration under the Central Goods and Services Tax Act, 2017 (12 of 2017)";

(j) after serial number 82 and the entries relating thereto, the following shall be inserted, namely, -

(1)	(2)	(3)	(4)	(5)
82A	Heading 9996	Services by way of right to admission to the events organised under FIFA U-17 Women's World Cup 2020.	Nil	Nil

2 This notification shall come into force with effect from the 1st day of October, 2019.

By Order of the Government of Jammu & Kashmir.

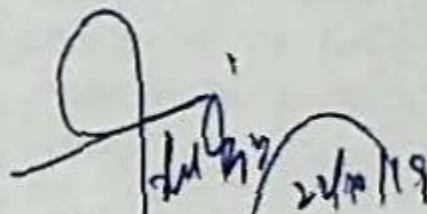
Sd/-
(Dr. Arun Kumar Mehta) IAS,
Financial Commissioner,
Finance Department

No: ET/Est/GST/119/2017-IV

Dated: 22.10.2019

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Financial Commissioner to the Hon'ble Governor
4. Principal Resident Commissioner, J&K Government, New Delhi
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K.
9. Commissioner, State Taxes, J&K.
10. Additional Commissioner, State Taxes (Adm) Jammu/Kashmir.
11. Additional Commissioner, State Taxes Tax Planning, J&K.
12. Pvt Secretary to Hon'ble Advisor (S).
13. President Kashmir Chamber of Commerce & Industry, Kashmir.
14. President Federation of Industry, Kashmir.
15. President Chamber of Commerce & Industry, Jammu
16. President Industries Association Bari Brahmana/Samba
17. President Tax Bar Association, Jammu/Srinagar.
18. General Manager, Government Press Jammu/Kashmir
19. Private Secretary to the Financial Commissioner, Finance Department.
20. Government Order file/Stock file/Incharge website.


(Dr. Aadil Fareed)
Deputy Secretary to the Government